Oil Corporation Limited (IOC) on staff welfare and community welfare is given below:—

Year	Expenditure on Staff	Expenditure on
	welfare	community
	(Rs. in crores)	Welfare (Rs. in lakhs)
1995-96	114	297.76
1996-97	98	313.57
1997-98	113	437.99
1998-99	113	298.00
1999-2000	182	289.30

(b) The inquiry made by Government of Assam in the matter indicates that the immediate cause of accident is attributable to mishandling of the gas tanker by inexperienced and unauthorized persons for illegal transfer of gas from loaded vehicle to empty ones at an unauthorized place. A case has been registered at Dispur Police Station under the relevant sections of the Indian Penal Code and the Prevention of Damage of Public Properties Act, 1984. IOC has reported that all the tank-truck fleets deployed by the subject transporter have been banned and the firm including all its partners have been put on holiday Hst permanently. Further the security deposit of total amount of Rs. 2.10 lakhs deposited by the firm have been forfeited. The subject matter is not covered under the provisions of Workmen's Compensation Act, therefore, the IOC is not liable to pay compensation to the victims.

Scheme for Development and Expansion of Existing Oil Refineries

- 2421. PROF. M.M. AGARWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether Government have formulated any scheme for development and expansion of existing oil refineries in the country;
 - (b) if so, the details thereof;

- (c) if not, the reasons therefor; and
- (d) the details of the oil refineries identified in the country for development and expansion work during the Ninth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH GANGWAR): (a) to (c) Government has taken the following measures to develop and expand the refineries in the country:—

- 1. Permitting refining capacity additions by way of expansion of existing refineries and setting up of new refineries in public sector, joint sector and private sector;
 - 2. Delicensing of refining sector; and
 - 3. Giving duty protection to domestic refineries.
- (d) The details of the new grassroots oil refineries, which were identified for development and completion in the 9th plan and the expansion of existing refineries which were identified for completion during the 9th plan are given in the Statement.

Statement

Capacity expansion of Refineries identified for completion in the Ninth Plan Refinery Expansion Projects

A. PSU Refinery Expansion Projects

Capacity (in million metric tonnes per annum) (MMTPA)

- 1. OIC, Barauni, Expansion 0.90 (Ph-D
- 2. HPC, Visakh Expansion 3.00
- 3. IOC, Koyali Expansion 3.00
- 4. IOC, Mathura 0.50

B. JV Refinery Expansion Projects

5. MRPL, Mangalore 6.00

New Grassroots Refineries identified for completion in the Ninth Plan

ı iaii
Capacity (in million metric tonnes per annum) (MMTPA)
6.00
3.00
6.00
27.00
10.50

Supply of HSD /MS to CoCo Pumps on Stock Transfer Basis

2422. SHRI ABANI ROY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that the oil corporations are supplying HSD/MS to their CoCo pumps on stock transfer basis and necessary accounting is done on 15C as per industry practice;
- (b) if so, whether the profitability of CoCo pumps is calculated on the above said basis;
- (c) whether the resident officer of such pumps are booking stock loss against the transporter on the basis of temperature to compensate the stock loss; and
- (d) what action has been taken against the resident officer/field officer of BPC CoCo pump in Punjab found indulging in adulteration of kerosene?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH GANGWAR): (a) to (c) The oil marketing companies are supplying Motor Spirit (MS) and High Speed Diesel (HSD) to